

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-104
IB-124/ND/2021
New IA/1487/2021

IN THE MATTER OF:

Novia International Consulting APS
V/s
Bhadra Internation India Ltd

...Applicant

...Respondent

SECTION

U/s 9 IBC

Order delivered on 08.04.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

Mr. Mudit Sharma & Nandini Sharma, Advs for Applicant

ORDER

By filing this application, Applicant has prayed for withdrawal of company petition IB-124/ND/2021.

Heard the Learned Counsel appearing for the applicant and perused the averments made in the application.

The Learned Counsel for the applicant submitted that the matter has been settled between the parties and in terms of settlement, the Petitioner wishes to withdraw the matter.

Prayer is allowed. Company Petitioner IB-124/ND/2021 is **dismissed and withdrawn.**

With this, the present IA is disposed off.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)